

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No.92 of 2023 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the news item published in 'The Times of India' Chennai Edition dated 14.07.2023, "SIPCOT kills a lake to build a park - Nearly 10 Acres filled with debris"

And

District Collector Kancheepuram
First Floor, Collectorate,
Kancheepuram District
Tamil Nadu and Ors.

**REPORT FILED BY THE MANAGING DIRECTOR, STATE INDUSTRIES
PROMOTION CORPORATION OF TAMILNADU, EGMORE, CHENNAI - 8**

I, M.S. Heroon Rasheed S/o. Late R.Syed Mamoon Rasheed; aged about 46 years, serving as the Assistant General Manager - Legal and having office at No.19-A, Rukmani Lakshmipathy Road, Egmore, Chennai-8, do solemnly affirm and sincerely state as follows:

1. I am the Assistant General Manager (Legal) of the State Industries Promotion Corporation of Tamil Nadu Limited, Egmore, Chennai - 600 008, and I am well aware of the facts and circumstances of the case from the available record. On behalf of the Managing Director, SIPCOT. I have been authorized to file this Report.

For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

M.S. Heroon Rasheed
Asst. General Manager (Legal)

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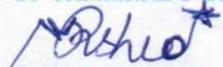
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2. It is submitted that, I am the second respondent impleaded in the Original Application herein which has been Suo motu taken up by this Hon'ble Tribunal based on the news item published in the 'Times of India', Chennai Edition dated 14.07.2023 with the caption ', "SIPCOT kills a lake to build a park - Nearly 10 Acres filled with debris" and I am filling this Action Taken Report in compliance of the order at 10th January 2024 made by this Hon'ble Tribunal since Navalur Lake is in possession of this answering respondent.
 3. As directed by the Hon'ble Tribunal the lake is deepened by way cutting the projections inside the water (photos enclosed as Annexure A). The earth thus cut is utilized for creating an island of 25m dia inside the water spread of Navalur Lake. The island is will be planted with native species that will invite the birds for nest and roost that will enhance the beauty of the lake.
 4. Also as directed by the Hon'ble Tribunal order dt.22.11.2023 the encroachment by third party in the form of huts (27nos) have been peacefully evicted on 21.02.2024 after issuing patta Cheyyur Taluk by the District administration (photos enclosed as Annexure B).
 5. It is also submitted that on completion of this Rejuvenation of Navalur Lake project will be inaugurated and will be made open to the public utility.

For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,
Asst. General Manager (Legal)

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It is, therefore, prayed that this Hon'ble Tribunal may be pleased to take on record the submissions made above and pass appropriate further orders as deemed fit in the facts and circumstances of the case and thus render justice.

For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,


Asst. General Manager (Legal)

SECOND RESPONDENT

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Annexure A



Annexure B



**IN THE COURT OF NATIONAL
GREEN TRIBUNAL SITTING
AT CHENNAI**

OA. No.92 of 2023

**Report filed by the State
Industries Promotion
Corporation of Tamil Nadu**

Abishek Murthy (M.s.No.1384/2016)
L. Naveen KUMAR (M.s.No.6081/2022)

Counsel for 2nd Respondent

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